

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1007 OF 2013

HARJINDER SINGH

... APPELLANT(S)

VS.

STATE OF PUNJAB & ANR.

... RESPONDENT(S)

O R D E R

It is reported that the sole appellant - Harjinder Singh has expired during the pendency of the appeal. The death certificate is produced on record. However, in the death certificate the name of the appellant is mentioned as Harjinder Singh Khurana s/o Mohan Singh instead of Harjinder Singh s/o Sohan Singh. Learned counsel appearing on behalf of the appellant has confirmed that in fact Harjinder Singh s/o Sohan Singh has expired and the death certificate relates to the appellant herein.

In the circumstances, Criminal Appeal No.1007/2013 stands dismissed as having been abated. Pending applications stand disposed of accordingly.

.....J.  
[M.R. SHAH]

New Delhi;  
25th February, 2019.

ITEM NO.3

COURT NO.14

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s).1007/2013

HARJINDER SINGH

Appellant(s)

VERSUS

THE STATE OF PUNJAB & ANR.

Respondent(s)

(With appln. for permission to appear and argue in person)

Date : 25-02-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
[IN CHAMBERS]

For Appellant(s) Mr. Rohit Singh,AOR  
Mr. Raj Kamal,AOR

For Respondent(s)  
No.1 Ms. Uttara Babbar,AOR

No.2 In-person

UPON hearing the counsel the Court made the following  
O R D E R

The criminal appeal is dismissed as having been  
abated in terms of the signed order.

(Kailsh Chander)  
Assistant Registrar

(Sarita Purohit)  
AR-cum-PS

(Signed order is placed on the file)